

14.7.93

Mr. R.N. Mathur - Counsel for applicant
Mr. U.D. Sharma - Counsel for respondent

Mr. Sharma prays for adjournment.
The case may be listed for final
hearing at the stage of direction,
on 15.7.93.


(O. P. Sharma)
Administrative Member


(D. L. Mehta)
Vice-Chairman

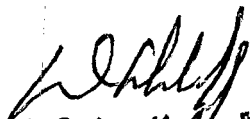
15.7.93 Sh. R.N. Mathur, Counsel for the applicant
Sh. U.D. Sharma, Counsel for the respondent.

Sh. Mathur submits that the case
of O.P. Chhabra and Ors. vs. U.O. 208, decided
by the CAT, New Delhi, on 24.12.92, is
identical to the present case, and the impugned
order is covered in the said judgment.

Mr. Sharma does not dispute this
position. The interpretation of the circulars on
the similar ^{lines} facts may be extended to the
applicant also, and all consequential payments
should be made to the applicant.

The CA stands disposed of accordingly.


(O. P. Sharma)
Administrative Member


(D. L. Mehta)
Vice-Chairman

Received Copy
for
Sh. R.N. Mathur
Sh. U.D. Sharma
(B. M. M. 256)